

3
O.A. No.389/2011

ORDER DATED 27th DAY OF JUNE, 2011

P.C. Mohapatra.....Applicant

Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Ms. Subhasree Mohanty, Ld. Counsel for the applicant and Sri S. Barik, Ld. Addl. Standing Counsel (on whom a copy of this O.A. has already been served) on behalf of the Respondents and perused the materials placed on record.

2. This Original Application has been filed by the applicant seeking the following relief :-

“ ... This Hon'ble Tribunal may be pleased to allow this Original Application by setting aside the impugned order dated 21.06.2011 passed by the respondent No.5.”

3. It seems that the applicant has ventilated his grievance by way of filing a representation on 23.06.2011 vide Annexure-A/8 which has not yet been considered and disposed of by the appropriate authority. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties and without going into the merit of the case, I dispose of this O.A. by directing Respondent No.5 to consider the representation filed by the applicant (Annexure-A/8) and dispose of the same by passing an appropriate speaking order within a period of 60 (sixty) days from the date of communication of this order under intimation to the applicant.

W.M.

-2-

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send a copy of this order along with copy of the O.A. to Respondent No.5 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

Wales
MEMBER JUDL.

K.B.C.M